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MCC-2020-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 4th OF AUGUST, 2025MISC. CIVIL CASE No. 2020 of 2025*BRAJESH KUMAR SHARMA**Versus**ISHENDRA PRATAP SINGH AND OTHERS*

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Appearance:

Shri Ram Kishor Sharma, Advocate for the applicant.

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ORDER

This application has been filed for re-admission of M.A. No.390/2021 which was dismissed for non compliance of peremptory order dated 6/8/2021.

2. It is submitted by counsel for applicant that there was a default of Court fee of Rs.7580/-, as well as, process fee. Since the appellant was not in a position to arrange for the funds, therefore, he could not pay the Court fee and process fee in time. It is submitted that the appellant is ready and willing to remove the default by tomorrow.

3. Considered the submission made by counsel for applicant.

4. M.A. No.390/2021 arises out of Motor Accidents Claims Case.

5. Considering the submissions made by counsel for appellants, I.A. No.4086/2025, which is an application for condonation of delay is allowed and delay in filing this MCC for readmission of M.A. No. 390/2021 is, hereby, condoned.



6. For similar reasons, M.A. No.390/2021 is restored to its original file, subject to removal of defaults as pointed out by the Registry, by 5/8/2025. It is made clear that if the defaults are not removed, then the order of dismissal of M.A. No.390/2021 shall automatically stand revived.

7. It is further clarified that the appellant would not be entitled for interest from 6/8/2021 till today.

8. Accordingly, the MCC stands allowed.

(G. S. AHLUWALIA)
JUDGE

(and)